

(b) 996 families have been displaced as a result of acquisition of land by ECL.

(c) For providing compensation and jobs to project affected families, CIL's R&R policy and Govt. of India package called "Gulla Package" approved in October, 1990 are being followed.

(d) As reported by Coal India Limited, all the families i.e. 996 have been paid compensation amounting to an average sum of Rs. 1.07 lakhs per family.

[English]

Tobacco Crop

2516. SHRI R. SAMBASIVA RAO : Will the Minister of COMMERCE be pleased to state:

(a) whether the Andhra Pradesh Government has urged not to relax the restrictions in regard to the cultivation of tobacco crop;

(b) if so, whether the Tobacco Board and other members had made requests to lift the present restrictions on the crop; and

(c) if so, the reaction of the Union Government thereon?

THE MINISTER OF COMMERCE (SHRI RAMKRISHNA HEGDE) : (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

World Bank Assistance to IDBI

2517. SHRIMATI JAYANTI PATNAIK : Will the Minister of FINANCE be pleased to state:

(a) whether the Industrial Development Bank of India (IDBI) has received funds from the World Bank for phasing out of Ozone Depletion Substances (ODS);

(b) if so, the total funds received by IDBI from World Bank for the purpose; and

(c) the time by which the Ozone Depletion Substances are likely to be phased out?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) Yes.

(b) IDBI manages the grant disbursement on behalf of the World Bank, the Administrator of Ozone Trust Fund under the Montreal Protocol. Till March 31, 1998, IDBI had received US \$ 8,604,926 for further disbursement to enterprises.

(c) The Ozone Depletion Substances are to be phased out by 2010 in a phased manner, as per the time schedule specified in the Montreal Protocol.

[Translation]

Abid Hussain Committee

2518. SHRIMATI SURYAKANTA PATIL : Will the Minister of INDUSTRY be pleased to state:

(a) the nature and the extent of measures taken by the Government on the recommendations of the Abid Hussain Committee;

(b) the steps taken on the recommendations to protect the interests of the small and medium industries;

(c) whether the Government have informed the State Governments to implement the recommendations of the Committee in their States;

(d) whether the Government is reconsidering the recommendations which have not been accepted; and

(e) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHR: SIKANDER BAKHT) : (a) and (b) Abid Hussain Committee on Small Enterprises submitted its report in January 1997. Based on the recommendations of the Committee the following measures were taken by the Government.

1. The Investment limit for the small scale industrial units was raised from Rs. 60 lakhs (Rs. 75 lakhs for the ancillary units) to Rs.300 lakhs.
2. The investment limit of the tiny units was raised from Rs.5 lakhs to Rs.25 lakhs.
3. Forty per cent of the funds available to SSI sector was earmarked for units having investment in plant and machinery upto Rs. 5 lakhs, 20% for units with investment between Rs. 5 lakhs to Rs. 25 lakhs and the remaining 40% for other SSI units.
4. The composite loan scheme of SIDBI was modified and loan ceiling increased from Rs.50,000/- to Rs. 2 lakhs.

Government had also set up an Inter-Ministerial Committee to examine the various recommendations of the Abid Hussain Committee. Based on the report of the Inter-Ministerial Committee Government has taken decisions on various other issues for which action has been initiated by the Department.

Action has been initiated on those recommendations of the Committee which were thought to be in the interest of not only the small scale sector but also the entire economy and accepted by the Government.